

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 374/MP/2022**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/ execution of the tariff order dated 21.11.2019 passed by the Commission in Petition No 158/TT/2018 directing bilateral billing and payment of transmission charges by the Respondent to the Petitioner on account of delay in commissioning of its downstream transmission network.

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh Power Transmission Corporation Limited (HPPTCL) and Another

Parties Present : Shri Shubham Arya, Advocate, PGCIL  
Ms. Reeha Singh, Advocate, PGCIL  
Shri Samir Malik, Advocate, HPPTCL  
Ms. Nikita Choukse, Advocate, HPPTCL  
Shri Tushar Mathur, Advocate, HPPTCL  
Ms. Himani Yadav, Advocate, HPPTCL

**Record of Proceedings**

The order in the present Petition was reserved on 10.10.2023 and subsequently on 18.3.2024. However, the order could not be issued prior to the Members of the Commission demitting the offices. Accordingly, the Petition is re-listed for the hearing today.

2. The learned counsel for the Petitioner and HPPTCL submitted that the pleadings in the matter have already been concluded. Therefore, the order may be reserved in the present Petition.

3. Based on the request, the Commission reserved the order in the matter.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**